

ITEM NO.41

COURT NO.5

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1071/2021

YOUTH BAR ASSOCIATION OF INDIA (REGD.)

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 29-08-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Sanpreet Singh Ajmani, Adv.
Ms. Yasha Sharma, Adv.
Mr. Varun Mishra, Adv.
Mr. Kuldeep Rai, Adv.
Mr. Bhavya Pratap Singh, Adv.
Ms. Manju Jetley, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

This Court is not inclined to entertain this petition filed
under Article 32 of the Constitution of India.

The writ petition is, accordingly, dismissed.

Pending applications, if nay, shall stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)